

By Post

of of

FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No.HC.XXXV-1/2017/192 / RTI
Dated 4th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To **Sri DilipKantiBhattacharjee,
C/o Digitech Computer Infosystem,
Tribeni Complex, 1st Floor,
NT Road, Tezpur,
Sonitpur,
PIN-784001.**

Ref: RTI application dated 31.07.2017(Regd.ID No.158/17 dated 10.08.17)

Sir,

Information with reference to your RTI application is provided herein below:

- (i) WP(C) 3670/2014 was last listed on 31-8-2017 (Cause-list enclosed)
- (ii) Please note that issuing of directions does not fall within the purview of RTI Act,2005.

5/9/17

Yours faithfully,
4.9.17
**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

f/c

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 193 / RTI
Dated 5th September, 2017

From **Smt.A.Ajitsaria,
Registrar (Judl.)& PIO
Gauhati High Court**

To **Sri Anjan Kumar dey,
R/o- Roop Nagar (West),
Near Shiva mandir,
PO-Indrapur,Guwahati-781032,
Assam.**

Ref: Your RTI application dated 14.08.2017(Regd. ID No.162/17 dated 16-08-2017).

Sir,

Information with reference to your RTI application is provided herein below:

- a) Photo-copy of select list of the Assam Judicial Service (Grade-III) of the year 1999 is enclosed.
- b) No examination was held in the year 2000 for appointment to Assam Judicial Service(Grade-III).
- c) Photo-copy of select list of the Assam Judicial Service(Grade-III) in the year 2002 is enclosed.

Encl:- 5 sheets.

Yours faithfully,

4.9.17

**Registrar (Judl.)& PIO
Gauhati High Court,Guwahati**

Received
Anjan K Dey
5-9-2017

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Prv Post / Spl. Mem

THE GAUHATI HIGH COURT AT GUWAHATI
 (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
 No. HC. XXXV = 2/2017/194 /RTI
 Dated Guwahati, 6th September, 2017

From: Smt. A. Ajitsaria,
 Registrar (Judl.) & PIO
 Gauhati High Court

To : The Counsellor(s)
 ✓ 1) The Family Court, No-I
 Guwahati
 ✓ 2) The Family Court, No-II
 Guwahati
 ✓ 3) The Family Court, Barpeta
 Dist-Barpeta
 ✓ 4) The Family Court, Silchar
 Dist-Cachar

Sub: Transfer of RTI application u/s 6(3) of the RTI Act, 2005

Madam,
 A Copy of R.T.I application dated 10.04.2017 of Smt Akshata Ramakrishna Prabhu, Drom-10, Room No.12, IIM Ahmedabad, Vastrapur, Ahmedabad, Gujarat—380015 received on 05.09.2017 (Registered ID No. 175/17) from the Section Officer and CAPIO, Ministry of Law & Justice, Department of Justice, Government of India vide forwarding memo no 15011/96/2016-Jus (AU)- 361 dtd 26.08.17 on the above subject is forwarded to you for necessary action. The information may be furnished to the applicant directly within the prescribed time limit under intimation to the undersigned.

In case it does not fall under your jurisdiction, it may please be further transferred /forwarded to the Public Authority under Sec 6(3) (i) (ii) of RTI Act, 2005, to which the subject matter is closely connected, directly under intimation to the applicant.

Yours faithfully,

Encl: As stated above.

6.9.17
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

Memo No. HC. XXXV – 2/2017/195 /RTI Dated 6th September, 2017

Copy to:
 1. Smt Akshata Ramakrishna Prabhu, Drom-10, Room No.12, IIM Ahmedabad, Vastrapur, Ahmedabad, Gujrat—380015. You are requested to approach the above authority for obtaining information

6.9.17
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

29/9/17

O/e.

By Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 197 / RTI

Dated 6th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Rameshwar Sharma,
Chamber No.F-308 III Floor,
Karkardooma Court Complex,
Shahdara, Delhi-110032.**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- 331 dtd 19.08.17
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to RTI application dated 30.05.2017 received on
29.08.2017(Reg. ID No. 171/17) vide forwarding letter under reference, the infor-
mation pertaining to queries as requested for, is provided herein below:

Reply to query No. 4, 5 & 7: The subject matter of the queries
being replica of the one already replied vide memo No. HC.XXXV -2/2017/119 /
RTI, dated 28.6.17, hence no fresh reply is called for.

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29/8

Yours faithfully,

6.9.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

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By Post

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-1/2017/ 198 / RTI
Dated 12th September, 2017

From **Smt.A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To **Smt Manashi Mandal,
D/o- Nirmal kanti Mandal,
R/o- Netaji Sarani, Bater tal,
Meherpur, Silchar-788015,
Assam.**

Ref: Your RTI application dated 07.09.2017

Madam,


With reference to your RTI application received on 12.09.2017 (Regd. ID No. 191/17), this is to inform you that the requisite fee of Rs 10/- paid through IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPO so forwarded by you is returned herewith.

Yours faithfully,

Encl: 1. IPO

 12.9.17
**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**


14.9.17

o/e

By Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 199 / RTI
Dated 12th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Rameshwar Sharma,
Chamber No.F-308 III Floor,
Karkardooma Court Complex,
Shahdara, Delhi-110032.**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- 304 dtd 17.08.17
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

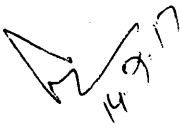
With reference to RTI application dated 07.03.2017 received on
22.08.2017 (Reg. ID No.169/17) vide forwarding letter under reference, the infor-
mation pertaining to queries as requested for, is provided herein below:

Reply to query No. 10, 11 & 13 : The subject matter of the queries
being replica of the one already replied, hence no fresh reply is called for.

Yours faithfully,

12.9.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**


14.9.17

o/e

By Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 200 / RTI
Dated 12th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Rameshwar Sharma,
Chamber No.F-308 III Floor,
Karkardooma Court Complex,
Shahdara, Delhi-110032.**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- 291 dtd 14.08.17
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to RTI applications dated 07.03.2017 & 07.04.17,
received on 22.08.2017 vide forwarding letter under reference, the information
pertaining to queries as requested for vide respective applications, is provided
herein below:

**Information in connection with RTI application dated 07.03.2017 (ID
No.167/17) :**

Reply to query No.1 to 9 & 11 to 13: Not related to Gauhati High Court.

Reply to query No. 10 : Information already furnished to you earlier vide
memo No. HC.XXXV -2/2017/ 119 / RTI, dated 28.6.17 (copy enclosed)

**Information in connection with RTI application dated 07.04.2017 (ID
No.168/17) :**

Reply to query No.1 & 3 to 12: Not related to Gauhati High Court.

Reply to query No. 2 : Information already furnished to you earlier vide
memo No. HC.XXXV -2/2017/ 119 / RTI, dated 28.6.17

Yours faithfully,

AA 12.9.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

14.9.17

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By Bar Council of Assam

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. XXXV – 1/2017/ 201 /RTI
Dated Guwahati, the 14th September, 2017.

From: **Smt A Ajitsaria**
Registrar(Judl) & Public Information Officer
Gauhati High Court, Guwahati

To : **The Public information Officer,**
O/o the NE Bar Council
Guwahati-1

Sub: Request for information under RTI Act, 2005

Sir/,

An application received bearing(ID No.189/17) dated 12.09.2017 from Sri Lungkang Ering on the above subject is forwarded to you for doing the needful.

In case it does not fall under your jurisdiction, it may please be further transferred/forwarded to the Public Authority u/sec 6(3) (i) (ii) of RTI Act, 2005 to which the subject matter is more closely connected, directly under intimation to the applicant.

Yours faithfully,

Encl: (sheets)

14.9.17

Registrar(Judl) & Public Information Officer
Gauhati High Court, Guwahati

Memo No. HC. XXXV – 1/2017/ 202 /RTI Dated 14th September, 2017
Copy for information to:

✓ Sri Lungkang Ering, R/o-Boying village, PO-Balek, Pasighat, East Siang District, Arunachal Pradesh. You are requested to approach the above authority for getting the information.

14.9.17

Registrar(Judl) & Public Information Officer
Gauhati High Court, Guwahati



14.9.17

O/e By Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 206 / RTI
Dated 14th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri M. Sambhasiva Rao,
H. No.6-26, Kalyanmandapam Road,
Angalakuduru village,
Tenali (Mandal), Guntur,
Andhra Pradesh-522211**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) -335 dtd 22.08.17
of the Section Officer & CAPIO, Ministry of Law & Justice (De-
partment of Justice), Government of India.

Sir,

With reference to RTI application dated 20.12.2016 received on
29.08.2017 (Reg. ID No. 172/17) vide forwarding letter under reference, and as
requested, the information pertaining to query no.8 is providing at herein below:

Reply to query No. 8:

Extract of the relevant (i) Gauhati High Court Rules (ii) Civil Rules &
Orders for the Guidance of the Civil Courts and Officers subordinate to the Gauhati
High Court of Assam and Nagaland (Vol-I) and (iii) copy of Order No. 41 dated
17.10.2014 are enclosed herewith.

Yours faithfully,

14.9.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

Encl : As above

15/9/17

o/e

By Post

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No.HC.XXXV-3/2017/ 208 / RTI
Dated 15th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To **Sri Rinku Pathak,
S/o Sri Dharmeswar Pathak,
Vill-Santinagar near BT college,
PO- Santinagar, Pin-781314,
Dist-Barpeta, Assam**

Sub: Your RTI application regd. vide ID No. 197/17 dtd 14.09.2017

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through Court fee, ought to have been paid by way of cash / demand draft / pay order & in favour of Registrar General, Gauhati High Court.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Court fee of Rs.10/- is returned in Original.

Yours faithfully,

Encl:

~~15.9.17~~ 15.9.17
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

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FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV-1/2017/219 RTI
Dated 18th September, 2017

From **Smt.A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To **Sri Ananda Ram Das,
S/o Sri Gobinda Ram Das,
Vill+PO-Panikhaiti,
Pin-781026, Kamrup(M),
Assam**

Ref: Your RTI application dated 06.09.2017

Sir,

With reference to your RTI application received on 08.09.2017 (Regd. ID No. 180/17), the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 1 : The information was already furnished to you vide letter dated 16.08.2017 (Copy enclosed)

Reply to query No. 2 to 7 : Vigilance proceedings are information confidentially held by public authority and the same is hence denied on the ground that it is exempted from disclosure as per Section 8(1) (g) of the Right to Information Act, 2005.

Yours faithfully,

Encl: As stated above.

At 18.9.17

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

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FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV-1/2017/211/ RTI
Dated 18th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To **Sri Gautam Chakraborty,
Vill-Bongaltola (Komartola),
PO-Majorkuri,
Pin-781102,
Kamrup, Assam.**

Ref: Your RTI application dated 06.09.2017

Sir,

With reference to your RTI application received on 08.09.2017 (Regd. ID No. 179/17), the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 1, 2 & 3 : Vigilance proceedings are information confidentially held by public authority and the same is hence denied on the ground that it is exempted from disclosure as per Section 8(1) (g) of the Right to Information Act, 2005.

Be that as it may, the information was already furnished to you vide letter dated 16.08.2017, copy of which is enclosed herewith.

Reply to query No. 4 : The Selection Board for recruitment of Grade-IV staff in the subordinate Courts is made as per "The Assam District and Sessions Judges Establishment (Ministerial) Service Rules, 1987" and "The Assam Chief Judicial Magistrates Establishment (Ministerial) Service Rules, 1987" available at "Acts & Rules" section of the Sonitpur District Judiciary website www.sonitpurjudiciary.gov.in

Yours faithfully,

Encl: As stated above.

18.9.17

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

18.9.17

o/c

By Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 213 / RTI
Dated 18th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Satish Mahor,
Indra Nagar, Rahana,
Near Puliya, Firozabad,
PIN- 283203**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 06.09.17 of the
Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Gov-
ernment of India.

Sir,

With reference to RTI application dated 19.08.2017 received on
14.09.2017 (Reg. ID No. 196/17) vide forwarding letter under reference, the in-
formation pertaining to query nos.2 to 6 and as requested for, is provided herein
below:

Reply to query nos.2 to 6 : Separate data of cases by designa-
tion/office held is not available.

Status of cases is available at www.ghconline.gov.in

Yours faithfully,

Handwritten signature 18.9.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

Handwritten signature

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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 214 / RTI
Dated 18th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Nishanth Muthusamy,
10/18/4, Shanthi Nagar West,
Near EB Tower, 6th Cross,
Hosur, Tamilnadu-635109**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 02.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 19.08.2017 received on 14.09.2017 (Reg. ID No. 195/17) vide forwarding letter under reference, the information pertaining to queries as requested for, is provided herein below:

Reply to query: Separate data of cases by designation/office held is not available.

Status of cases is available at www.ghconline.gov.in

Yours faithfully,

18.9.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

2017

Handwritten mark

By SSA

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 212 / RTI
Dated 20th September, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Harpal Singh Rana,
A-I,village-Kadipur,
Post-Kadipur,
Delhi-110036**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 02.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 14.08.2017 received on 14.09.2017 (Reg. ID No. 194/17) vide forwarding letter under reference, the information pertaining to query nos.7 to 9 and as requested for, is provided herein below:

Reply to query nos. 7: Yes.

Reply to query nos. 8 & 9: Regarding Procedure and fee etc has been notified in 'The Gauhati High Court (Right to Information) Rules, 2008 available in the Gauhati High Court's official website www.ghconline.nic.in

Yours faithfully,

Handwritten signature and date: 18.9.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

Handwritten signature